GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA

UNSTARRED QUESTION NO.4992

TO BE ANSWERED ON THE 31ST MARCH, 2017

JUDICIAL COMMITTEE ON OROP

4992. SHRI DEEPENDER SINGH HOODA:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the objective of forming a one man judicial Committee on One Rank One Pension (OROP);
- (b) the details of the key recommendations of the Committee;
- (c) whether the Government has implemented the recommendations of the Committee;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the time by which the report is going to be made available in the public domain?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

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(DR. SUBHASH BHAMRE)

(डा. सुभाष भामरे)

(a) to (e): The Judicial Committee on One Rank One Pension (OROP) was appointed to look into the anomalies arising out of implementation of OROP. The Committee has submitted its Report to the Government on 26.10.2016 which is still under examination.
